

### Seizure of Narcotics

420. SHRI CHANDRESH PATEL: Will the Minister of FINANCE be pleased to state:

(a) the details alongwith market value of the Narcotics, foreign weapons, currency and intoxicants seized by various agencies in Gujarat, Punjab, Delhi, Maharashtra and Rajasthan since January 1, 1993 till date;

(b) the details of the persons found involved and the number of persons arrested by the Excise department and Coast Guards and the amount of prize awarded to each of them;

(c) the number of persons arrested under TADA in connection with such cases;

(d) the number of persons released on bail and on parole and the number of persons released on parole for more than once and the reasons therefor; and

(e) the steps being taken by the Government to check such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

### Cancellation of IA Flights

421. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of flights, both domestic and international, from the Calicut Airport, that were cancelled by the Indian Airlines after the reported outbreak of plague in Surat;

(b) the total loss incurred by the Indian Airlines thereby;

(c) whether any of the private airlines operating from Calicut had cancelled their flights during that period; and

(d) if not, the reasons for Indian Airlines cancelling its flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Eleven flights of IA were cancelled from Calicut due to restrictions imposed by UAE, Oman and Kuwait for operation of services to/ from India after the reported outbreak of plague in Surat and IA suffered a loss to the tune of approximately Rs. 28 crores on this account.

(c) and (d) No, Sir. Indian Airlines cancelled its flights from Calicut due to restrictions imposed by UAE, Oman and Kuwait.

### Loan to weaker sections

422. SHRI RAMCHANDRA VEERAPPA: Will the Minister of FINANCE be pleased to state:

(a) whether complaints regarding harassment of people belonging to backward and weaker sections by the public sector banks in granting loans under various poverty alleviation programmes of the Government have come to the notice of the Government;

(b) if so, the details thereof during the last three years;

(c) the action taken thereon; and

(d) the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (d) Reserve Bank of India (RBI)'s guidelines for providing advances to priority sector issued to all banks, inter-alia, provide that all the loan applications upto a credit limit of Rs. 25,000/- should be disposed off within a fortnight and those over Rs. 25,000/- within eight to nine weeks. The loan applications are received by the bank branches directly from applicants or through some State sponsored agencies, and are sanctioned accordingly. However, certain complaints are received containing various allegations against banks viz. non-sanctioning of loans, delay in sanctioning of loans, harassment of borrowers, non-adherence to the guidelines on priority sector advances issued by RBI, various irregularities in dispensation of credit under Government sponsored schemes, etc. The data reporting system does not generate the total number of complaints against banks during a particular period. However, all complaints received are followed up vigorously with the concerned banks/RBI depending upon the nature and seriousness of the complaint with a view to take remedial action. Earnest efforts are made to dispose of the complaints as early as possible.

[Translation]

### National Commission of Child and Bonded Labour

424. SHRI SUKHDEO PASWAN: Will the Minister of LABOUR be pleased to state:

(a) whether the attention of the Government has been drawn towards the news-item appeared in the 'Jansatta' dated November 18, 1994 under the caption 'Bal aur Bandhua Mazdoor ke liye Nagrik Ayog'.

(b) whether Bal Bandhua Mukti Morcha and other welfare institutions have been demanding the constitution of National Commission on Child Labour and Bonded Labour for a long time;

(c) whether the Government are aware of the serious problems of child and bonded labourers;

(d) whether the export of carpets and other items prepared by child labourers is proposed to be banned to awaken the Government; and

(e) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c) Yes, Sir. Request for setting up National Commission on Bonded Labour has been received from some quarters including Bandhua Mukti Morcha. The proposal is under consideration by a Group of 13 State Labour Ministers under the Chairmanship of Labour Minister of Maharashtra.

The Bandhua Mukti Morcha has also called for constitution of a National Commission on Bonded Labourers including bonded child labour.